

12.01 hrs.

PAPERS LAID ON THE TABLE
MOTOR VEHICLES (PROTECTING HEAD GEAR) RULES, 1980. NOTIFICATIONS MAJOR PORT TRUST ACT, 1963 AND ANNUAL REPORT ON WORKING OF SEAMEN'S PROVIDENT FUND SCHEMES, 1966

THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): I beg to lay on the Table:—

(1) A copy of the Motor Vehicles (Protective Headgears) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R.261 (E) in Gazette of India dated the 14th May, 1980 under sub-section (4) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-917/80].

(2) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of section 122 of the Major Port Trusts Act, 1963:—

(i) The New Mangalore Port Trust (Procedure at Board meetings) Rules, 1980, published in Notification No. GSR.138(E) in Gazette of India dated the 27th March, 1980.

(ii) The Board of Trustees of the Port of New Mangalore (Payment of Fees and Allowance to Trustees) Rules, 1980 published in Notification No. GSR 139(E) in Gazette of India dated the 27th March, 1980.

(iii) The Board of Trustees of the Port of Madras (Payment of Fees and Allowances to Trustees) Amendment Rules, 1980. published in Notification No. GSR 393 in Gazette of India dated the 5th April, 1980. [Placed in Library. See No. LT-918/80].

(3) A copy of the Annual Report (Hindi and English versions) on the working of the Seamen's Provident Fund Scheme, 1966, Under sub-section (1) of section 3 of the Sea-

men's Provident Fund Act, 1966. [Placed in Library. See No. LT-919/80].

A copy of Coal Mines (Amendment) Regulations, 1980. Notifications under Employees Provident Fund and Miscellaneous Act, 1952. Provisions.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): I beg to lay on the Table:

(1) A copy of the Coal Mines (Amendment) Regulations, 1980 (Hindi and English versions) published in Notification No. GSR. 375 in Gazette of India dated the 29th March, 1980, under sub-section (7) of section 59 of the Mines Act, 1952 [Placed in Library. See No. LT-920/80].

(2) A copy of Notification No. GSR 564 (Hindi and English version published in Gazette of India dated the 17th May, 1980 extending the Employees Provident Fund and Miscellaneous Provisions Act, 1952, to diamond cutting industry; under sub-section (2) of section 4 of the said Act. [Placed in Library. See No. LT-921/80].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:—

(i) GSR 420 published in Gazette of India dated the 12th April 1980 containing corrigendum, to Notification No. GSR 67 dated the 13th January, 1979.

(ii) The Employees 'Provident Funds (Second Amendment) Scheme, 1980, published in Notification No. GSR 605 in Gazette of India dated the 31st May, 1980.

[Placed in Library See No. LT 922/80]

(4) A copy each of the following Notifications (Hindi and English versions) issued under section 1 of

the Employees Provident Funds and Miscellaneous Provisions Act, 1952:

(i) GSR 563 published in Gazette of India dated the 17th May, 1980 extending the Employees' Provident Fund and Miscellaneous Provisions Act, 1952 to quartzite mines.

(ii) GSR 565 published in Gazette of India dated the 17th May, 1980 extending the Employees' Provident Fund and Miscellaneous Provisions Act, 1952 to inland water transport establishments.

[Placed in Library. See No. LT-923-80].

Report on the progress made in the intake of SC & ST against vacancies reserved for them on Railways for half year ending 31st March, 1979.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI

MALLIKARJUN): I beg to lay on the Table a copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for half year ending 31st March, 1979. [Placed in Library. See No. LT-924/80].

12.03 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

ACUTE POWER CRISIS IN THE CAPITAL

SHRI JANARDHANA POOJARY (Mangalore): I call the attention of the Minister of Energy to the following matter of urgent public importance and request that he may make a statement thereon:—

“Acute power crisis in the capital”.

THE MINISTER OF ENERGY AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): Mr Speaker Sir,

I fully share the anxiety and concern expressed by the Hon'ble Members through this Calling Attention

Notice on the power crisis in the Capital.

The maximum demand in Delhi during peak hours is about 500 MW for about 4-5 hours and minimum demand during off-peak hours is about 320 MW for about 8 hours. The total installed capacity available to Delhi at Badarpur is 510 MW and at DESU is 250 MW. Normally, there is no difficulty in meeting the demand of Delhi with the generation from these two stations. Thermal Generation at Delhi has been able to, by and large, meet the demand in the months of February to May, 1980. In fact as compared to the corresponding months last year, the position has not been unsatisfactory.

On the 17th June, the 4th Unit of 200 MW at Badarpur and two units at Indraprastha power Station developed tube leakages. One unit at Indraprastha is already under annual maintenance. Therefore, available capacity was not sufficient to meet the peak hour demands.

Later in the afternoon, of the 17th June, severe disturbances occurred in the northern grid system leading to a total collapse of the system. The disturbance was triggered by the initial loss of 400 MW at Bhakra Right Bank Power House, followed by tripping of 500 MW at Dehar Power House in the Beas Sutlej system. With a loss of 300 MW of generation, the frequency dipped to 42 cycles per second, and voltage became very low pulling out all the machines at Badarpur due to underfrequency and under-voltage conditions.

I have ordered an enquiry into the details of the collapse of the system on the 17th June. The team will consist of technical officers from the central Electricity Authority, the Bharat Heavy Electricals Ltd. and an expert from the English Electric Company.

SHRI JANARDHANA POOJARY: Three-fourth of the Capital was plung-